

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH

EXCISE APPEAL NO. 51769 OF 2018

(Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-612-17-18 dated 15.02.2018
passed by the Commissioner (Appeals), CGST & Central Excise, Indore)

M/s. Lloyd Insulation (I) Ltd.

.... Appellant

Division Supercera Fibres,
Plot No. 103 Industrial Area,
Sector-III, Pithampur

Versus

**The Commissioner, Central Goods,
Service Tax & Central Excise, Ujjain**

.... Respondent

29, Bharatpuri,
Ujjain- 456022 (MP)

APPEARANCE:

None for the Appellant

Shri O.P.Bisht, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P V SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing: 11/01/2022

FINAL ORDER NO. 50045 / 2022

JUSTICE DILIP GUPTA

A certificate in form-IV regarding full and final settlement of
tax dues has been issued to the appellant. The appeal is,
therefore, dismissed as withdrawn.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P V SUBBA RAO)
MEMBER (TECHNICAL)